The National Commission for Women (Allowances Payable to Co-opted Members) 
Rules, 1992

GSR. 118(E) dated New Delhi, the 21st February, 1992 - In exercise of the 
powers conferred by section 17. read with sub-section (3) of section 8 of the National 
Commission for Women Act, 1990 (20 of 1990), the Central Government hereby makes 
the following rules regulating the allowances payable to co-opted Members for 
attending meetings of committees, namely:-

1. Short title and commencement:- (1) These rules may be 
called the National Commission for Women (Allowances payable to Co- 
(2) They shall come into force on the date of their publication in 
the Official Gazette.

2. Definitions. - In these rules, unless the context otherwise 
requires,-

a) "Act" Means the National Commission for Women 
Act, 1990 (20 of 1990);

b) "Committee" means a committee appointed under 
sub-section (I) of section 8 of the Act.

3. Allowances.-Every co-opted Member of a committee, if he is 
not in service of the Central or State Government or in an institution 
funded by the Central Government, shall be entitled to an allowance of 
rupees one hundred and fifty for attendance of each day of the meeting.

4. Traveling and daily allowances.-Every out-station co-opted 
Member, if he is not in service of the Central or State Government, 
attending a meeting of a committee shall be entitled to receive, in 
addition to the allowances payable under rule 3, traveling allowance 
and daily allowance at the higher rates admissible to Government 
servants of the first grade under the rules and orders made by the 
Central Government.

[No. F.9-61/90- WW] 
UMA PILLAI, Jt. Secy.